

(2)
CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

D.A.No.2227/94

New Delhi: this the 18th day of AUGUST, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. P. C. KANNAN, MEMBER (J)

Shri Bhanpur Singh,
S/o Shri Kanwal Singh,
R/o 287, Police Colony, Shalimar Bagh,
Delhi - 110 052. Applicant.
(By Advocate: Shri S. D. Gupta)
Versus

The Commissioner of Police,
Police Headquarters,
MSO Building, I.P. Estate,
New Delhi - 110 002

2. The Deputy Commissioner of Police,
Vth Battalion,
New Police Line,
Kingsway Camp,
New Delhi - 9 Respondents.
(By Advocate: Shri Ajesh Luthra)

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Heard both sides.

2. In view of the contents of S.O.No.4/09 as well as Rule 19(11) Delhi Police (P & C) Rules, 1980, it cannot be said that respondents' order dated 18.9.94 (Annexure-A1) which is self explanatory (and which has been passed by respondents pursuant to the CAT, PB order dated 7.1.94) in DA No.1155/93 filed earlier by applicant) rejecting applicant's prayer for out of turn promotion as S.I (Ex.) on sports basis, is illegal or arbitrary.

3. However, having regard to the fact that applicant was not allowed to accept the job of Coach (Rs.1640-2900) in SAI which was offered to him, and also

the fact that respondents are utilizing applicant's talents in athletics as Coach, nothing contained in this order will preclude respondents from according due recognition to applicant for his talent, ^{were} ~~was~~ he to approach them through a representation.

4. The OA is disposed of in terms of paras 2 and 3 above. *No costs*

P. C. Kinnan
(P. C. KINNAN)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A)

/sg/